

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 16

CA 121/2024 (NEW CA) IN C.A.(CAA)/54(MB)2024

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **25.04.2024**

NAME OF THE PARTIES: **TCNS CLOTHING CO. LIMITED**

Section 230(1) of the Companies Act, 2013

ORDER

CA 121/2024

Ld. Counsel for the Petitioner informs that this Application seeks to place on record the changes having taking place after the scheme was approved by the Board. The Counsel submits that the Petitioner Company has redeemed certain Preference shares and also issued new Preference Shares thereafter. The same is taken note of. Accordingly, the CA 121/2024 **allowed and disposed of.**

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PRABHAT KUMAR
MEMBER (TECHNICAL)

Rehan Shaikh

-sd-

JUSTICE V.G. BISHT
MEMBER (JUDICIAL)